

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

R.A. No.15/91 in
O.A. No. 222/88
~~Case No.~~ 199

DATE OF DECISION 6.2.1991

<u>Shri Ishwar Singh</u>	Petitioner
<u>Shri Shanker Raju</u>	Advocate for the Petitioner(s)
Versus	
<u>Delhi Administration & Ors.</u>	Respondent
<u>Shri Avinash Ahlawat</u>	Advocate for the Respondent(s)

CORAM

The Hon'ble Mr.P.C. Jain, Administrative Member

The Hon'ble Mr.J.P. Sharma, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

ORDER

(DELIVERED BY MR.J.P. SHARMA, HON'BLE MEMBER (J)).

The Review Application has been filed by the applicant against the judgement dated 21.12.1990 by which the original application was dismissed. The applicant wants to raise additional points which cannot be permitted under law. No error apparent on the face of the judgement has been pointed out nor it is said that anything which was placed before the Tribunal was not discussed. The judgement is an ~~exhaustive~~ one and deals ^{with} ~~all~~ the aspects of the case. There is no force in this application. Review petition is dismissed by circulation.

Jain
(J.P. SHARMA)
MEMBER (J)

6/2/91
(P.C. JAIN)
MEMBER (A)